

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO.457 OF 2024  
(I.A. No. 488/2025)**

**IN THE MATTER OF:  
SAMPURNA NAND**

**.... APPLICANT**

**VERSUS**

**M/S ASHIRWAD STONE & ORS.**

**.... RESPONDENTS**

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**NEW DELHI**

**DATED: 28 .10.2025**

**(PRADEEP MISRA & DALEEP DHYANI)**

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.457 OF 2024  
(I.A. No. 488/2025)

IN THE MATTER OF:  
SAMPURNA NAND

.... APPLICANT

2 Tickets Rs. -10/-  
P.N. SONEY  
ADV. NOTARY  
Robertsganj-Sonbhadra

VERSUS



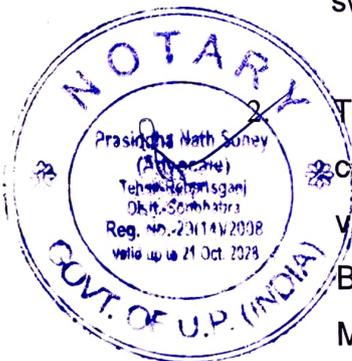
.... RESPONDENTS

M/S ASHIRWAD STONE & ORS

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 25.08.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

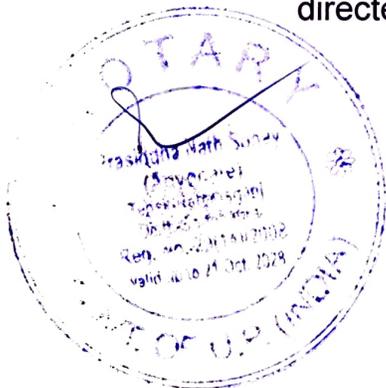
1. That I in the above noted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.



That the present matter is about illegal mining and blasting causing severe environmental pollution on hills in the area of villages Bhagoti Dei, Sonpur, Biahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh.

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3. That this Hon'ble Tribunal vide order dated 21.07.2025 has directed the UPPCB to file "Additional response regarding compliance status of respondent no. 1 i.e. M/s Ashirwad Stone (Ex. Name M/s Ashirwad Stone Works), Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur in respect of each of the guidelines issued by CPCB/UPPCB with all requisite details and supporting photographs and video clips taken for verifying the compliance by Respondent No. 1 may be filed in tabular format within one month's".
4. That in compliance of the above directions passed by this Hon'ble Tribunal, officials of UPPCB has conducted the field visit of above Stone Crusher Unit i.e. M/s Ashirwad Stone (Ex. Name M/s Ashirwad Stone Works), Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur on 18.08.2025.
5. That accordingly compliance report in the form of affidavit was placed before this Hon'ble Tribunal for kind consideration.
6. That further vide its order dated 25.08.2025 this Hon'ble Tribunal directed as follows:



....."2. Copy of pen drive filed by UPPCB may be supplied to the respondent no. 1 on furnishing of blank pen drive for this purpose.

5. UPPCB is directed to issue appropriate directions/order to the project proponent to ensure compliance with the

*(Handwritten signature)*

*consent conditions and to verify such compliance and file additional affidavit within two months.*

*6. List on 30.10.2025 for final hearing."*

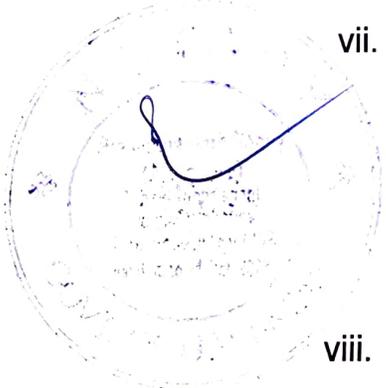
7. That in compliance of above, directions have been issued to above Stone Crusher Unit i.e. M/s Ashirwad Stone (Ex. Name M/s Ashirwad Stone Works), Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur by UPPCB vide letter ref. No. G1196/Ashirwad Stone/Sahmati/2025. dated 13.10.2025 for compliance of conditions of the CTO issued to above Unit by UPPCB vide ref. No. 240361/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/Mirzapur/2025 dated 09.06.2025 and to submit compliance status. Further, directions were also issued to Stone Crusher Unit to comply/follow the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) Guidelines of Stone Crusher Unit for operation of Stone Crusher Unit and to submit compliance report. A Copy of letter dated 13.10.2025 is being annexed as **Annexure No.1.**

8. That further, in compliance of directions of this Hon'ble Tribunal vide order dated 25.08.2025, a copy of Videography along with Affidavit, which was filed before this Hon'ble Tribunal has been sent to the above Stone Crusher Unit in pen drive vide letter ref. No. G1217/OA No. 457/2025 dated 15.10.2025. A Copy of letter dated 15.10.2025 is being Annexed as **Annexure No.2.**

9. That in compliance of the directions passed by this Hon'ble Tribunal, UPPCB has again conducted the field visit of above concerned Stone Crusher on dated 17.10.2025 wherein it has been found as follows.

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- i. During field visit above concerned stone Crusher unit was found non-operational.
- ii. During inspection Air pollution sources i.e. such as Primary Jaw Crusher, Vibrating screen and conveyer belts end points were found covered with canvas cloth/telescopic suit was found established.
- iii. During visit Dug/Hopper was found covered along 03 sides and on top with metallic sheet.
- iv. To Control Dust emission at end of Conveyer belts water sprinkling mechanism was found established.
- v. Along 03 sides' boundaries of unit water sprinkling mechanism was found established.
- vi. As a wind breaking wall, boundary wall was found along 03 side of Unit and side Door with opening.
- vii. Inside the premises of Stone Crusher Unit, metallic/Concrete road was found established to reduce vehicular dust emission generated during movement of vehicles.
- viii. Water sprinkling is done through Tankers on road to reduce vehicular dust emission.
- ix. Green belt plantation was found in unit along the all sides of boundary wall.



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x. During inspection Air Pollution Control System was found established and unit was found complying with the conditions of CTO issued to above unit by UPPCB.

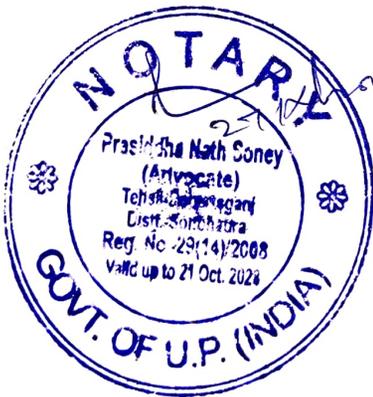
10. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

  
DEPONENT

VERIFICATION:

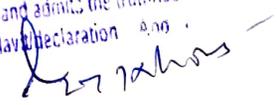
Verified at Robertpur on this the 27<sup>th</sup> day of October, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

20774



  
DEPONENT

Ramesh Kumar Singh  
has been identified by Shri. \_\_\_\_\_  
Appeared before me on \_\_\_\_\_ at \_\_\_\_\_ a.m./p.m.  
I certified that he/she understands and admits the truthfulness  
of facts mentioned in the affidavit/declaration and  
administered oath to him

  
P. M. SONEY  
ADV. NOTARY  
TEHSIL SONBHADRA



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क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA

ANNEXURE NO.1



संदर्भ संख्या:- ७/1196/आशीर्वाद स्टोन/सहमति/2025  
Ref.No.:

दिनांक:- 13/10/2025  
Date:

सेवा में,

मेसर्स आशिर्वाद स्टोन (पूर्वनाम-आशिर्वाद स्टोन वर्क्स),  
ग्राम-भगौतीदेई, पोस्ट-पटिहट्टा, परगना-भगवत, तहसील-चुनार,  
जनपद-मीरजापुर।

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) प्राविधानों के अन्तर्गत बोर्ड द्वारा निर्गत सहमति (जल एवं वायु) की शर्तों, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा प्रचलित स्टोन क्रशर इकाईयों की गाइडलाइन/वायु प्रदूषण नियंत्रण व्यवस्थाओं के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-457/2024 (आई०ए० नं०-488/2025) सम्पूर्णानन्द बनाम आशिर्वाद स्टोन व अन्य में पारित आदेश दिनांक-25.08.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा प्रचलित स्टोन क्रशर इकाईयों की गाइडलाइन/वायु प्रदूषण नियंत्रण व्यवस्थाओं का अक्षरशः अनुपालन किया जाना सुनिश्चित किया जाये। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश दिनांक-21.07.2025 के अनुपालन में आपके इकाई का निरीक्षण इस कार्यालय के प्राधिकारियों द्वारा दिनांक-18.08.2025 को किया गया।

निरीक्षण के समय आपके उद्योग द्वारा निम्नलिखित वायु प्रदूषण नियंत्रण व्यवस्थाओं/केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर हेतु जारी गाइडलाइन का पूर्णतः अनुपालन नहीं किया जाता पाया गया:-

Sl. No.	CPCB/UPPCB Guideline or Pollution Control Measures	Compliance Status	Remark
1.	Unloading of raw material into hopper	Partially Complying	Three sides and top should be covered and one side may, be kept open for vehicular movement
2.	Health survey of workers should be carried out by the stone crusher on half-yearly basis.	Non-Complying	

उपरोक्त से स्पष्ट है कि इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) प्राविधानों के अन्तर्गत बोर्ड द्वारा निर्गत सहमति (जल एवं वायु) की शर्तों, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा प्रचलित स्टोन क्रशर इकाईयों की गाइडलाइन का अक्षरशः अनुपालन नहीं किया जा रहा है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि बोर्ड द्वारा उद्योग को निर्गत सहमति (जल एवं वायु) में वर्णित शर्तों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड की स्टोन क्रशर सम्बन्धी गाइडलाइन का अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या एक सप्ताह के अन्दर इस कार्यालय को प्रेषित करना सुनिश्चित करें।

भवदीय,

13/10/25

(आर०के० सिंह)  
क्षेत्रीय अधिकारी

ok

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

ok

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क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA

ANNEXURE NO.2



संदर्भ संख्या:- G/1217/O.A.No.457/2025  
Ref.No.:

दिनांक:- 15/10/2025  
Date:

सेवा में,

मेसर्स आशिर्वाद स्टोन (पूर्वनाम-आशिर्वाद स्टोन वर्क्स),  
ग्राम-भगौतीदेई, पोस्ट-पटिहट्टा, परगना-भगवत, तहसील-चुनार,  
जनपद-मीरजापुर।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-457/2024 (आई०ए० नं०-488/2025) सम्पूर्णानन्द बनाम आशिर्वाद स्टोन व अन्य में पारित आदेश दिनांक-25.08.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-457/2024 (आई०ए० नं०-488/2025) सम्पूर्णानन्द बनाम आशिर्वाद स्टोन व अन्य में पारित आदेश दिनांक-25.08.2025 के अनुपालन में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल/प्रस्तुत किये गये अभिलेख एवं उद्योग का निरीक्षण के समय बनाये गये वीडियोग्राफी पेनड्राइव में संकलित कर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

R/15/10/25

(आर०के० सिंह)  
क्षेत्रीय अधिकारी

१८

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

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